

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Ref: Petition 88/2011

Date: 30.7.2012

To,

The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 for transmission tariff for Asset I : (a) LILO of 400 kV D/C Bina-Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur & Switchable scheme for Reactor at Bina & Nagda S/S (b) New 400/220 kV S/S at Shujalpur (Ant. DOCO : 1.4.2011), Asset II: Combined asset of (a) LILO of 400 kV D/C Bina-Nagda at Shujalpur S/s alongwith 50 MVAR Line Reactor at Shujalpur & Switchable scheme for Reactor at Bina & Nagda S/S (b) New 400/220 kV S/S at Shujalpur (Ant. DOCO : 4.4.2011) and 400 kV, 63 MVAR Bus Reactor at Shujalpur along with associated bays of 400 kV (Ant DOCO : 1.8.2011) (Notional DOCO: 1.8.2011) Asset III: 400/220 kV ICT I at Shujalpur laong with associated bays of 400kV & 220 kV (Ant. DOCO: 1.6.2011) Asset IV : Combined asset of 400/220 kV ICT I (Ant. DOCO: 1.6.2011) & ICT II at Shujalpur along with associated bays of 400 & 220 kV (Ant. DOCO: 1.8.2011) (Notional DOCO: 1.8.2011) under WRSS IX Transmission Scheme in WR for the period from DOCO to 31.3.2014.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.8.2012:

- (i) Revised management certificate of capital expenditure for Asset 3 i.e. 400kv, 63 MVAR Bus Reactor at Shujalpur along with associated bays of 400kV as per revised DOCO of 1.4.2012 and also additional capital expenditure from 1.4.2012 to 31.3.2013, 1.4.2013 to 31.3.2014 along with funding details (in Form 13 & 6) and Summary Sheet (Form 1).
- (ii) Status of DOCO of Asset 2 i.e. Switchable Scheme for Reactor at Bina & Nagda S/S.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(V. Sreenivas)  
Deputy Chief (Legal)